

MANAGEMENT TOOLS FOR ADVOCATES.

Electronic Case Management Tools

- Case Management using the information available on **court.mah.nic.in** : Advocates and Litigants can get details of Case Status/ Copies of Orders & Judgments/ Cause List of on Bilingual website **court.mah.nic.in** and English website **ecourts.gov.in**. On these websites following information is available :-
 - **Case Status** : Status of Case can be checked as per -
 - Case No of the Case.
 - FIR Number.
 - Party Name.
 - Advocate Name.
 - Filing Number of the Case.
 - Act Names.
 - Case Type wise.
 - Village Name.
 - **Court Orders** : Judgments and Orders uploaded by Courts can be downloaded as per -
 - Case Number of the Case.
 - Court Number of the Court which passed the Order/Judgment.
 - Party Name.
 - Order Date.
 - **Cause List** : Daily Boards of the Courts can be seen.
 - On the website **ecourts.gov.in** Case Status can be obtained by entering **CNR (Case Number Record)**. Case number record (CNR) is unique ID number which

remains constant.

- On the Bilingual website **court.mah.nic.in** following additional information is available :-
 - Circulars of District Courts.
 - Information about Court Fees and Copying Fees available on the website.
 - Civil Manual and Criminal Manual can be Downloaded from the website.
 - Information about Case Cycle is available on the website.
 - Dedicated Section is available on the website from where Formats of Forms can be downloaded.
- **Case Diary** : On the **court.mah.nic.in**, Advocates can Search all his cases Listed Today as per his name which is a Portfolio Management Tool. They can even search their cases Listed Today as per their **BAR Code**.
- Case Management using the information available on NJDG (National Judicial Data Grid) : Following information is available on the National Judicial Data Grid public portal (**njdg.ecourts.gov.in**)
 1. Cases Disposed in Last Month.
 2. Cases Filed in Last Month.
 3. Cases Disposed in Last Month (more than 10 years old)
 - **Pre-Registration Cases.**
 4. Cases under Objection.
 5. Cases under Rejection.
 6. Cases Pending Registration.
 - **Pending Cases.**
 7. Cases Pending over 10 Years.
 8. Cases Pending (Between 5 to 10 Years)
 9. Cases Pending (Between 2 to 5 Years)
 10. Cases Pending less than 2 Years.
 11. Total Pending Cases.

Category Wise Pending Cases.

12. Senior Citizen.
13. Filed by women.

Monitoring Alerts

14. Cases Listed Today.
15. Undated Cases.
16. Excessive Dated Cases (More than 3 months)
17. Total Judge /Court.

- Aforesaid Information is available of the entire Country which can be drilled down to State, District, Establishment and Court/Judge.
- Judgments and Orders uploaded in the Cases can also be downloaded once the figures are drilled down till individual Court/Judge.
- **Mobile Application (eCourtsServices):** Free Android /iOS bases mobile application is launched by Hon'ble eCommittee, Supreme Court of India. This Mobile Application can be downloaded by anyone from google play store/apple store. On this mobile application Case Information and Case Status can be obtained as per **CNR (Case Number Record)** and **scanning the QR Code** of the Case. Case Status can be obtained as per Case Number, Party Name, Filing Number, FIR Number, Advocate, Case Type or Act wise. Cause List of any Court can also be viewed in this application. The Mobile Application has a option of saving the searched case as 'My Case'. Once a case is saved as 'My Case' its details need not to be entered later to know the case status. Using the Mobile Application entire information of cases of Advocates is available on their palm, they can view it any time anywhere.
- **Pull SMS :** Advocates can get information of the Cases anytime through SMS. To Know current status of your case by Return SMS send following SMS

SMS ECOURTS<space> <your CNR Number> To 9766899899.
- **SMS and Email Services :** If Mobile Number and Email Address of Advocates and Litigants are entered in the Case Information System of Court, Advocates and Litigants

can get Status of Case, Next Date of Case through SMS and Email regularly. Copy of Orders & Judgments and Cause List is emailed to Advocates.

- Very soon the facility of **eFiling** and **eSummons** will be made functional. Advocates/Litigants will be able to file their cases online.